



**INTELLECTUAL
PROPERTY INDIA**
PATENTS | DESIGNS | TRADEMARKS |
GEOGRAPHICAL INDICATION



सत्यमेव जयते

GOVERNMENT OF INDIA
**Office of the Controller General of Patents,
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Dated: 06.07.2024

PUBLIC NOTE

Invitation for Participation in Training Program Conducted by Japan Patent Office (JPO)

The Office of the Controller General of Patents, Designs and Trade Marks (CGPDTM) has been playing a crucial role in development of India's Intellectual Property landscape and in shaping and fortifying the nation's Intellectual Property regime by imparting continuous training and guidance to IP practitioners and other stakeholders. Often the Office has collaborated with foreign IP Offices and other institutions to successfully impart such guidance.

The Office of CGPDTM hereby invites submission of applications from interested Patent Agents who have passed Patent Agent Examination in 2019 or later, for the “**JPO/IPR Training Course for Practitioners Specializing in Patents**” offered by the Japan Patent Office (JPO). The course is tailor made for registered Patent Agents to gain essential insights into the patent system. The training program will be funded by the JPO, while its operation has been entrusted with the Japan Institute for Promoting Invention and Innovation (JIPI) and the Association for Overseas Technical Cooperation and Sustainable Partnerships (AOTS). Relevant details of the above-mentioned program are provided in the [Annexure](#).

The training program will be hybrid in nature [September 18 – October 15, 2024 in Online format and October 30-November 7, 2024 in in-person format in Japan]. The training program is open to maximum of 2 candidates from India. Participants are required to attend all online lectures during the course period, particularly the live interactive lectures. In certain lectures where live participation is possible, a discussion element may also be incorporated.

Submission Guidelines:

Interested individuals to submit the following documents for necessary screening for nomination:

- 1. Resume (mobile number, email ID, patent agent number and patent agent registration date to be clearly mentioned)***
- 2. A short explanation as to why the participant maybe found suitable to attend the program***

The documents are required to be submitted to int-ipo@gov.in latest by 13.07.2024.

Note: In the original notice, the email id was wrongly mentioned as int.ipo@gov.in. Please send your applications to the correct email id as mentioned above.

Sd/-
Prof (Dr.) Unnat P Pandit
(Controller General of Patents, Designs and Trade Marks)



ANNEXURE

JPO/IPR Training Course for Practitioners Specializing in Patents [Hybrid]

1. **Duration:**

Online: September 18 – October 15, 2024

In-person: October 30 – November 7, 2024

[Lecture time: <Online> 36 hours, <In-person> 36 hours]

2. **Objectives:**

To enhance one's knowledge on intellectual property in general, as well as to deepen one's understanding and enhance one's professional capabilities in terms of patent practices such as the following: acquiring knowledge on the outline of the patent system, preparing specifications and drawings, handling office actions, making amendments, judging patentability, considering patents for innovative technology, using patent information, and handling operations involving licensing.

3. **Specific Course Requirements:**

Candidates must be professionals working in one of the following positions:

Patent attorneys, IP lawyers, or patent practitioners in the private sector who have experience in drafting patent specifications.

4. **General Requirements:**

Applicants must meet all of the following requirements:

a. be nominated by the IP Office in their country;

b. be engaged in the field of IPR;

c. be a university graduate and/or have equivalent professional experience;

d. be physically and mentally prepared to undergo an intensive training course;

e. not presently be full-time student or armed forces personnel;

f. plan to continue working in the same field after completing the training course;

g. has adequate English language ability to attend lectures and discussions, and to prepare reports;

* If English ability is considered to be insufficient, an interview will be conducted by telephone in order to confirm proficiency.

h. has considerable knowledge of the IPR system, with more than three years of experience in the field of IPR (in principle);

i. be under 50 years of age (Negotiable. Please refer to the following note which is indicated by *.)

In principle, it is preferred that candidates not have participated in a JPO/IPR training course during FY2023 or FY2024, although certain exceptions may be possible.

* Even if nominated candidates do not meet all of the requirements of 3-1 and 3-2 above, the Screening Committee may consider them under certain circumstances. The special circumstances for their nomination must be listed in the "Recommendation comments/Priority reasons" column of the Priority List (Attachment A), and necessary documentation should be provided if necessary.

5. **Language:**

Lectures, visits and discussions will be carried out in English, or in Japanese with English interpretation. Course documents and training materials will be prepared in English.

6. **Training Schedule:**

The course schedule below was completed in FY2023. It is provided for your reference only. Please note that the FY2024 schedule will be different, and that the subjects may be somewhat different from FY2023 as well.



Session No.	Subject
<Online>	
1	APIC Orientation
2	Guidance by Mentor (I) Current Global Status of IPR
3	Introduction to the Japanese Intellectual Property Law System
4	Japanese Patentability Requirements (I) Novelty, Inventive Step (Case Study)
5	Patent Examination Practice in Japan (Case Study)
6	Japanese Patentability Requirements (II) Description Requirements of Patent Specification, Amendment (Case Study)
7	Practical Office Action Response
8	IP Strategy in Companies
9	Assessment of IP Asset Values
10	Patent Management in Companies
11	Use of IP by SMEs
12	Patent License Session
13	Guidance by Mentor (II) Achievement Test / Posting of Assignment (Discussion included)
<In person>	
14	Welcome Addresses
15	Visit to the JPO
16	APIC Orientation
17	Patent Information Analysis (Utilization of GXTI)
18	Guidance by Mentor (III) Group discussion on Achievement Tests included

19	Mock License Negotiation
21	Company tour (Case Study) IP Strategy in Companies
22	Patent Information Search (Basics: IP Search Methodology)
23	Contract Drafting Practice
24	Claim Drafting Practice
25	Patent Information Searches (Exercises)
26	Mock Trial of Patent Infringement
27	Guidance by Mentor (IV) Overall Discussion
28	Evaluation Session
	Closing Ceremony

